

(d) investment in associate concern.

No staff involvement was noted by State Bank of Indore in this case. The Bank has, however, been advised by the RBI to place this case before its Board of Directors.

In so far as the second case is concerned, State Bank of Indore has reported that the Police, with whom it had lodged a complaint against the party for unauthorised removal of stocks, have submitted a Revision Petition which is pending in the Court. The Bank has further reported that the civil suit filed by it against the party for the recovery of its dues is also pending before the Court. In the meantime, the Bank has cautioned the concerned officials for the procedural lapses committed by them in this case.

[*Translation*]

#### Smuggling of Uranium

4763. SHRI SHIV PRASAD SAHU:  
DR. D.N. REDDY:  
SHRI PRATAPRAO B. BHOSALE:  
SHRI C. JANGA REDDY:  
SHRI SRI HARI RAO:

Will the PRIME MINISTER be pleased to state:

(a) the frequency of the cases of theft and smuggling of uranium from Jaduguda Uranium Mines in Chaibasa district of Bihar for being smuggled into China and Pakistan; and

(b) if so, the measures being taken by Government to effectively stop this illegal activity?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRON-

ICS AND SPACE (SHRI K.R. NARAYANAN): (a) No case of theft and smuggling of Uranium Concentrate from Jaduguda Uranium Mines in Chaibasa District of Bihar has been established so far.

(b) Strict Security measures exist in the Uranium Mine and Mill Complex at Jaduguda under Central Industrial Security Force personnel who are on duty round the clock. The place where the final product comes out from the plant is fenced and guarded by CISF personnel in all the three shifts to prevent theft of uranium from Jaduguda Mill.

[*English*]

#### Consumer Price Index

4764. SHRI HAFIZ MOHD. SIDDIQ:  
SHRI KAMLA PRASAD  
SINGH:

Will the Minister of FINANCE be pleased to state:

(a) the number of points added to the consumer price index from 1.7.86 to 31.7.87;

(b) the number of Dearness Allowances sanctioned to the Government employees from 1.7.86 to 31.7.87 and at what rate;

(c) the number of DAs that are due, from when and at what rate;

(d) whether the new consumer price index has been introduced; and

(e) if so, from when?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) The All India Consumer Price

Index Numbers for the month ending June, 1986 was 658 and the twelve monthly index average as on 1.7.1986 was 632.41. The Price index numbers for the month ending June, 1987 is 715 and the twelve monthly index average as on 1.7.1987 is 687.5. The figures for the month ending July, 1987 have not yet become available.

(b) On the basis of the revised Dearness Allowance formula, Dearness Allowance was sanctioned to Central Govt. employees w.e.f. 1.7.1986 and 1.1.1987. The rates of Dearness Allowance payable w.e.f. 1.7.1986 to employees drawing basic pay upto Rs. 3500/-, and those between Rs. 3501/- and upto Rs. 6000/-, and those above Rs. 6000/- worked out to 4%, 3% and 2% respectively and the revised rates of D.A. w.e.f. 1.1.1987 for the above basic pay ranges worked out to 8%, 6% and 5% respectively.

(c) On the basis of the percentage increase in the 12-monthly index average of consumer price index numbers for the month ending June, 1987 over the index average 608, Dearness Allowance at the revised rates has become due for consideration w.e.f. 1.7.1987. The revised rates of D.A. w.e.f. 1.7.1987 for the employees drawing basic pay upto Rs. 3500/-, those between Rs. 3501/- and upto Rs. 6000/-, and those above Rs. 6000/- works out to 13%, 9% and 8% respectively.

(d) and (e). The new consumer Price Index has not been introduced so far.

#### **Depreciation Allowance**

4765. SHRI D.P. JADEJA: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to liberalise the rates of depreciation allowance; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) No, Sir.

(b) Does not arise.

#### **Check on Wasteful Expenditure**

4766. SHRI P.M. SAYEED: Will the Minister of FINANCE be pleased to state:

(a) whether Government have considered the recommendations made by certain Members of Parliament as a result of deliberations at a workshop on "Curb in Government expenditure" held in May, 1987.

(b) the measures adopted to exercise checks on wasteful expenditure by the various Government agencies; and

(c) whether the recommendations to switch over to the financial year ending with September 30 instead of March 31 has been accepted.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) The recommendations have been forwarded to the Ministries/Departments concerned for appropriate action.

(b) Government have initiated several steps, like application of the technique of zero base budgeting. etc. to curb wasteful expenditure.

(c) No, Sir.

#### **Advances by Delhi Branch of State Bank of Indore**

4767. SHRI GURUDAS KAMAT:  
SHRI RAJ KUMAR RAI:  
SHRI MURLIDHAR MANE: